

**Central Administrative Tribunal  
Principal Bench**

**OA No.811/2017**

New Delhi, this the 17<sup>th</sup>day of March, 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman  
Hon'ble Mr. K.N. Shrivastava, Member (A)**

U.S. Raina, S/o Late Sh. Man Singh  
Aged about 65 years  
Addl. Commissioner of Income Tax(Retd)  
92-C/2B Gali No.7  
East Azad Nagar, P.O. Krishna Nagar  
Delhi-110051. ....Applicant

(By Advocate: Shri Sudarshan Rajan and Shri Ramesh Rawat)

**Versus**

1. Union of India through  
The Secretary, M/o Finance  
Department of Revenue  
North Block, New Delhi-110001.
2. The Chairman  
Central Board of Direct Taxes  
Department of Revenue  
North Block, New Delhi-110001. ....Respondents

(By Advocate: Shri Hanu Bhaskar)

**ORDER (ORAL)**

**Justice Permod Kohli, Chairman :-**

The applicant was served with a charge sheet dated 28.07.2011. He retired from service on 31.07.2011. On receipt of the charge sheet, the applicant submitted his representation 10.09.2016. The Disciplinary Authority, however, appointed the Inquiring Officer as also the

Presenting Officer. The Inquiring Officer completed its inquiry and submitted the inquiry report dated 16.06.2015 to the Disciplinary Authority. The copy of Inquiry Report was served upon the applicant for his response. The applicant filed his representation dated 10.09.2016 (Annexure A-6). The grievance of the applicant in the present OA is that till date no final decision has been taken by the Disciplinary Authority. The applicant even made a representation for completion of the disciplinary proceedings on 22.11.2016.

2. Keeping in view the above circumstances, Shri Hanu Bhaskar, learned counsel for the respondents, was asked to seek instructions. He has today reported that the Disciplinary Authority has yet to take a decision even though the inquiry report has been served upon the applicant and his representation has also been received.

3. In view of the above circumstances, this application is disposed of at the admission stage with a direction to the Disciplinary Authority to pass the final order in the disciplinary proceedings within a period of four months in accordance with law and communicate the same to the applicant.

**( K.N. Shrivastava)**  
**Member(A)**

**(Justice Permod Kohli)**  
**Chairman**

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